

stands at present and how long will it take to introduce it in the House ;

(b) the area of frozen land acquired so far in the capital under the existing Act ;

(c) whether it will be allotted to the weaker sections of the Society ; and

(d) if not, how it will be utilised ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No final decision has been taken so far. The proposal for amending the Urban Land (Ceiling & Regulation) Act, 1976, is still in process and the amending Bill will be introduced as soon as the requisite formalities are completed.

(b) Delhi Administration have not, so far, taken final possession of any piece of land under the Urban Land Ceiling Act.

(c) and (d). Does not arise.

Problem of Water Shortage in Asian Games Village

2213. SHRI B.V. DESAI: Will the Minister of SPORTS be pleased to state:

(a) whether some major organisational problems still persist in various spots of the Asian Games;

(b) is it also a fact that according to the press reports Asian Games Village over 2500 athletes and officials taking part in the trial games are being housed, have faced a major problem of water shortage ;

(c) is it also a fact that it has been reported that major problems seem to be due to lack of coordination between the various departments and a few athletes have suffered because of it ;

(d) if so, whether Government have seen press report published in Indian Express dated 15 September, 1982 in this regard ; and

(e) if so, what were their findings and what action has been taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH):(a) No, Sir.

(b) There was regular water supply in the Village, when it opened for the Trial Games.

(c) No, Sir. Arrangements in the Village were smooth during the Trial Games. No player/athlete showed any discontentment or unhappiness.

(d) and (e). Yes, Sir. Only half of the Dining Hall was activated in the Trial Games for over 4000 residents, and as such, some queuing was unavoidable. ITDC have been asked to take steps to ensure that the waiting time is not more than five minutes during the Asian Games.

Stagnation of Scientists in I.A.R.I.

2214. SHRI R.L.P. VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that some IARI scientists are holding their present post for 17 years without promotion and are stagnating, and they have been denied the benefit of five-yearly assessment scheme for promotion, when this scheme is applicable to all scientific personnel in all scientific departments including ICAR and IARI, and the juniors have been promoted superseding them with effect from 1st. July, 1976 ; and

(b) if so, the details thereof and action taken thereon to bring them at par to protect their interests ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN) (a) and (b). Some scientists of the Department of Agricultural Research and Education on national foreign service with the IARI, New Delhi are continuing in their present posts for the last 17 years. Such scientists were appointed at the Indian Agricultural Research Institute, New Delhi when it was under the administrative control of the Department of Agriculture. After the administrative control of the Institute was transferred from the Government of India to the ICAR which is a Registered Society under the Registration of Societies Act, all the employees on the rolls of the Institute on the date of its transfer were given the option to come over to the service of the Council. The scientists referred to above however did not opt for ICAR Service and chose to continue to be government servants. The Agricultural Research Service which was introduced w.e.f. 1st October, 1975 is applicable only to the scientists of the ICAR and incorporates provisions in regard to the grant of merit promotion/advance increments to the eligible scientists. A number of scientists of the ICAR including IARI, New Delhi have been granted promotion w.e.f. 1-7-1976 in accordance with these provisions. Since the scientists referred to continue to be government servants and have not opted for ICAR Service they are not eligible for appointment to the Agricultural Research Service and as such do not qualify for the benefit of merit promotion/advance increments as envisaged in the ARS. It may however be added that ever such scientists as have not opted for ARS ; though not eligible to certain service benefits permissible under the ARS alone are free to compete for posts filled up on direct recruitment basis through open competition and to get promotion in the event of their selection.

The scheme of flexible complementing/assessment promotion is in exist-

tence in several scientific departments of the Government of India as well as in the ICAR including IARI, New Delhi as stated above. The disparities, if any, in the case of scientists of the category referred to above are due to the decision of the concerned scientists themselves to continue as government servants *outside the main-stream of the ARS*. Since the concerned scientists themselves are responsible for denial to themselves of the benefit of five yearly assessment by keeping out of the ICAR service and ARS, the Government has no way to help them out in such a situation, as obviously the assessment scheme cannot be framed to suit individual interests.

Vacancies in Administrative Services in C.P.R.I.

2215. SHRI SAMAR MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of vacancies in administrative services of the Central Potato Research Institute, due to be filled by Departmental promotions ; and

(b) the reasons why these are not being filled up ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN): (a) Four.

(b) The four posts indicated in part (a) above are in different grades. They could not be earlier filled due to some administrative difficulties.

Regularisation of Tughlakabad Extension Colony

2216. SHRI ZAINUL BASHER: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 451 on 12th July, 1982 regarding